

# **Tripura Rickshaws Regulations Rules,2019.**



# TRIPURA GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA  
URBAN DEVELOPMENT DEPARTMENT**

No.F.14(4)-UDD/DUD/2019/16297-377

Dated, Agartala, 8<sup>th</sup> March, 2019

**NOTIFICATION**

In exercise of the powers conferred by Section 25 (1) of the Tripura Rickshaws Regulation Act, 2014 (Tripura Act No. 17 of 2014), the State Government hereby makes the following rules, to regulate the movement and safety standards of pedal rickshaws fitted with battery or the pedal rickshaws without battery, which does not come under the purview of Motor Vehicles Act, 1988 (Central Act No. 59 of 1988) and the Rules made there under, in Urban, Semi-urban and Sub-urban areas of State of Tripura.

**CHAPTER-I**

Preliminary

**1. Short Title & Commencement:-**

- i. These Rules may be called the "The Tripura Rickshaws Regulation Rules, 2019".
- ii. They shall come into force from the date of notification.

**2. Definitions:-**

- a) "Act" means The Tripura Rickshaws Regulation Act, 2014 (Tripura Act No. 17 of 2014);
  - b) "Battery" means and includes a battery installed in any rickshaw, recharged or powered exclusively by an electric power or by any other device;
  - c) "Contract carriage" means a pedal rickshaw fitted with or without battery, which carries a passenger for hire or reward and engaged under a contract;
  - d) "Dealer" for the purposes of these rule means and includes a person who is engaged-
    - i. in the manufacture of rickshaws defined under Section 2(m) of the Act, or
    - ii. in building bodies for attachment to chassis of such rickshaws, or
    - iii. in the repair of such rickshaws, or
    - iv. In the business of hypothecation, leasing or hire-purchase of such rickshaws;
  - e) "Driver" includes, in relation to a rickshaw, the person who acts as steersman of such rickshaw;
  - f) "Driving license" for the purposes of these rules means the license to drive or draw a rickshaw, issued by the Registering Officer;
  - g) "Fare" means sum payable in respect of the hire of a rickshaw;
  - h) Form means a Form appended to these rules;
  - i) Gross Weight in respect of a rickshaw means the total weight of the battery operated rickshaw and load certified by the Registering Officer as permissible for such of battery operated rickshaw;
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- j) "Inspecting Authority" means an officer as authorized by state Government for this purpose not below the rank of Junior Engineer (having qualification of degree or diploma in mechanical or automobile engineering);
- k) "Licensing Officer" means any officer or person empowered to issue license or authorized in this regard, to whom the State Government by notification appoints;
- l) "Manufacturer" means a firm, agency or company who is engaged to manufacture or assembly of rickshaw;
- m) "Municipality" means any Urban Local Body within the State of Tripura as per the provisions of the Tripura Municipal Act, 1994;
- n) "Permit" means a permit issued by an appropriate authority as empowered by State Government in this regard;
- o) "Registration" means the certificate issued by a Registering Officer to the effect that the rickshaw has been duly registered in accordance with the provisions of the Act and these Rules;
- p) "Registering Authority" means an authority empowered to register rickshaw or authorized to discharge duties under the Act and these Rules, whom the State Government by notification appoints;
- q) "Road tax" means tax to be levied to rickshaw for plying or using road, yearly basis or for 5 (five) year at a time;
- r) "Schedule" means Schedule appended to these Rules
- s) "Section" means a section of the Act;
- t) "Traffic Signals" includes all movement related signals (manual/electronic/digital) ,
- u) "Traffic Signs" means all signs either manual, electronic, electrical or digital, installed on various locations on the roads either on warning sign posts, direction posts, markings on the road or other devices for the information, guidance or direction of general public so as to ensure smooth plying of vehicular and pedestrian movement on roads and includes all such signs come under the purview of Motor Vehicles Act, 1988 (Central Act No. 59 of 1988) and the Rules made there under;
- v) "Town" means any Municipal area or any census town;
- w) "Sub-urban or semi-urban areas" means any area having urbanized mode of life adjoining to the Municipalities or Towns within or outside the administrative limits of the Municipality or Census towns.

## CHAPTER-II

(Licensing of drivers of rickshaw)

3. **Necessity of driving license:-**No person shall drive or draw a rickshaw in any public place, unless he holds an effective driving license, issued to him by a Licensing Officer, authorizing to drive such rickshaw.
4. **Age Limit:-**No person of less than 18 years of age shall drive in a rickshaw in any public place.
5. **Application for a driving license:-**An application for a driving license shall be made to the Licensing Authority, in **Form-1** shall be accompanied by:-
  - a) Proof of present and permanent residence of Tripura (PRC), issued by appropriate government Authority;
  - b) Proof of ownership of a rickshaw;
  - c) Proof of age, issued by appropriate government Authority;
  - d) Blood Group ;
  - e) Three copies of recent pass port size colour photograph;
  - f) Fees as prescribed in the Schedule;
6. **Grant of driving license:-**
  - i. Any person, who is for the time being not disqualified for holding or obtaining a driving license to drive or operate rickshaw, may apply to the notified Licensing Officer having jurisdiction in the concerned Municipality or Town in which he ordinarily intends to carries on business and resides within nearest location;
  - ii. On receipt of any written application for driving license to the office of the Licensing Officer either manually, by post, by e- mail, through Kiosks or Common Service centers etc to drive a rickshaw, the applicant shall be given date and time for appearing before the Testing Officer with necessary expertise by the State Government by notification.
  - iii. The applicant shall satisfy the person conducting the test about the driving abilities:
    - a) Adjust rear-view mirror;
    - b) Overtake, allow to be overtaken, and take appropriate course of the road with proper caution giving appropriate signals;
    - c) Give appropriate traffic signals at the appropriate time;
    - d) Act correctly at the pedestrian crossing, which are not regulated by the traffic lights or traffic police, by giving preference to the person crossing the roads,
    - e) Keep well to the left in normal driving;
    - f) Use the proper side when driving straight, turning right, turning left and at junction of the road;
  - iv. No such test shall be required where the applicant previously held a driving license to drive such class of rickshaw and the period between the date of expiry of the previous license and the date of application for

renewal of the driving license does not exceed five years or the applicant is not suffering from any disability which is likely to cause the driving by him to be a source of danger to the public;

- v. If any application for renewal of a driving license is not made within the time prescribed under sub-rule (ii) of Rule, 8 but made within the time prescribed under sub-rule (iv) of this rule, the Licensing Authority may, if he is satisfied that there is good and sufficient reason for the applicant's inability to apply within the time prescribed under sub-rule (ii) of Rule-8, renew the driving license.

**7. Validity of driving license:-**

A driving license to drive a rickshaw is effective for a period of 10 (ten) years, unless it is cancelled or suspended for any contravention of the Act or the Rules or otherwise.

**8. Renewal of driving license:-**

- (i) An application for the renewal of driving license shall be made to the licensing authority, in Form-2 and shall be accompanied by –
  - a) Three copies of recent pass port size colour photograph;
  - b) Original driving license;
  - c) Medical fitness certificate, issued by any government hospital or government dispensary within the State of Tripura;
  - d) Fees as prescribed in the Schedule;
- (ii) Every such application under sub-rule (i), shall be made at least fifteen days prior to the date of expiry of validity of the driving license and for the transition period while the original driving license remains in the custody of the licensing officer for the purpose of sub-rule (i), the licensing officer shall, on a copy of the driving license, endorse the date of submission of application for renewal and thereafter not more than thirty subsequent days, the driving license shall be treated as valid;
- (iii) Every such application under sub-rule (i) shall be disposed of by the licensing officer, within thirty days from the date of submission of the application, if the application is made within the period prescribed under sub-rules (ii);

9. **Fees:-**The fees which shall be charged under the provision of this Rules shall be separately notified by the Urban Development Department after taking approval of the State Government.

10. **Revocation of driving license on grounds of disease or disability:-** Notwithstanding anything contained in the foregoing rules, any licensing officer may at any time revoke driving license, to produce a medical certificate in the same form and in the same manner as is referred to in the foregoing rules of this chapter, if the licensing officer has reasonable grounds to believe that the holder of the driving license is, by virtue of any disease or disability or for any other sufficient reason, unfit to drive a rickshaw as far as the safety of the general public is concerned and where the officer revoking driving license is not

the authority which issued the same, it shall intimate the fact of revocation to the authority which issued that license.

**11. Register of driving licenses:-**

- (i) The Licensing Officer shall maintain a Register of driving licenses in physical or digital format in respect of driving licenses issued and renewed by the licensing authorities in such Form, as it may deem proper;
- (ii) Each Licensing Officer shall send a copy of the register referred to in sub-rule (i) in physical or digital format to the Urban Development Department of Government of Tripura for record.

**12. Issue of duplicate license:**

- (i) If at any time a license granted under this rule, is lost or destroyed, the holder of the license shall forthwith intimate the loss to the licensing authority which granted the license and shall apply in writing, in Form-3 to the said authority for a duplicate.
- (ii) On receipt of an application along with the appropriate fee, the licensing authority shall issue a duplicate license clearly marked "Duplicate".
- (iii) If after the issue of a duplicate license, the original is found the same shall be surrendered forthwith to the licensing authority by which it was issued.

**13. Appeal:-**

Any person aggrieved by any order of the licensing authority under this Chapter, within thirty days of the date of receipt of such order, may prefer appeal to the Appellate Authority under the Urban development Department to be notified by the State Government.

**14. Procedure for appeal:-**

- (i) An appeal under rule 13 shall be preferred in duplicate in the form of a memorandum, setting forth the grounds of objections to the order of the licensing authority and shall be accompanied by a certified copy of the order appealed against;
- (ii) The appellate authority, after giving an opportunity to the parties to be heard and after such further enquiry, if any, as it may deem necessary, pass appropriate order(s) within a period of 30 days from the date of receipt of such an appeal.
- (iii) The decision of the Appellate Authority shall be final

**CHAPTER-III**  
**Registration**

**15. Registration Certificate:-**

- (i) No person shall, drive or draw, cause or permit to be driven or drawn any rickshaw in any public place, unless such rickshaw is registered in accordance with these rules and the certificate of registration is valid;
- (ii) Registration mark shall be displayed in the manner on the body of the rickshaw, as may be prescribed by the registering authority;
- (iii) An application for the grant of registration certificate, as required under Section 3 of the Act, shall be made in prescribed Form-4 and shall be accompanied by the appropriate fee, as prescribed in the Schedule;
- (iv) On receipt of an application for the grant of registration certificate in respect of rickshaw the registering authority may, if he is satisfied that the applicant is a bona fide owner or dealer, issue to the applicant one or more certificates, as case may be, and shall assign in respect of each certificate a trade registration mark for each rickshaw.

**16. Registration of rickshaw:-**

- (i) No rickshaw shall be registered under the Act and these Rules, if it is-
  - (a) fitted with a battery or any other electrical device, which is powered exclusively by an electric motor, the thirty minutes power of which is not less than 0.25 kW, or
  - (b) the maximum speed of the rickshaw is more than 12 km/hour, and
  - (c) not fitted with suitable brakes and retro-reflective devices, prescribed in these rules;
- (ii) An application for registration of rickshaw shall be made to the registering authority in Form-4, within a period of seven days from the date of taking delivery of such rickshaw, excluding the period of journey and shall be accompanied by-
  - (a) proof of present and permanent address (PRC), issued by appropriate government authority,
  - (b) Certificate for Installation of Speed Limiting Device in case of pedal rickshaw fitted with battery,
- (iii) Bona-fide owner of rickshaw will be issued with driving license and Driving license will be issued against 01 (one) rickshaw only;
- (iv) Bona-fide license holder should get Registration. In no circumstances more than one registration should be made against one person.

**17. Issue of certificate of registration:-**

- (i) On receipt of an application under rule 15 and after verification of the documents furnished therewith, the rickshaw shall be produced for inspection by prescribed notified inspecting authority, and if found fit the registering authority shall issue certificate of registration.
- (ii) A registration certificate issued or renewed under this rule shall be in force for a period of five years from the date of issue or renewal thereof;



**18. Registration mark:-**

Registration mark shall be displayed both at the front and at the rear of all rickshaws clearly. The registration mark of the rickshaw for various Municipal areas of the State of Tripura shall be as specified in the SCHEDULE-I. The registration mark shall be of a group of letter, to be followed by code number and not exceeding four digits to be used as registration mark.

**19. Transfer of ownership of the battery operated rickshaw:-**

- (i) Where the owner of a rickshaw dies or otherwise transfers the ownership, the person succeeding to the possession of such rickshaw may for a period of three months, use the rickshaw as if it has been transferred to him, if such person has, within thirty days of the death of the owner, informed the registering authority of the occurrence of the death of the owner and of his own intention to use the rickshaw;
- (ii) The person referred to in sub-rule (i) shall apply in Form-5, within the period of three months to the said registering authority for the transfer of ownership of the rickshaw in his name, accompanied by-
  - (a) the appropriate fee as specified for renewal of a license;
  - (b) the death certificate of the registered owner or an affidavit indicating the transfer, as the case may be; and
  - (c) the certificate of registration;
  - (d) Survival certificate

**CHAPTER-IV**

**Certificate of Fitness**

**20. Certificate of fitness of rickshaw:-**

Subject to the provision of registration, a rickshaw shall not be deemed to be validly registered for the purpose of these rules, unless it carries a certificate of fitness in such form and containing such particulars and information as may be prescribed by the Inspecting authority.

**21. Validity of certificate of fitness:-**

A certificate of fitness in respect of a rickshaw shall be made to the registering authority, in Form-6 and such certificate of fitness shall be valid initially for four years and subsequently for two years every time.

**22. Renewal of fitness of certificate:-** Within one month before the expiry of certificate of fitness, an application shall be made for renewal of such certificate in Form-7 and shall be accompanied by:-

- (a) Original certificate of fitness;
- (b) Fees as notified by the Urban Development Department.

**23. Issue of certificate of fitness:-**

On receipt of an application under rule 24 and after verification of the documents furnished therewith, the inspecting authority shall conduct inspection and issue certificate of fitness, if the provisions are complied with.

**24. Seating capacity:**

Seating capacity of the rickshaw shall be as prescribed by the manufacturer in the sale certificate;

Provided that, notwithstanding anything contained in such sale certificate, seating capacity of a three-wheeled cycle rickshaw, driven manually or with battery, subject to the maximum permissible load prescribed under rule 31, shall not exceed three, i.e, two adults and a minor of below six years.

## **CHAPTER- V**

### **Seizure and Penalty**

**25. Compounding of infringements:-**

- (i) Any infringement of the provisions of the Act and these Rules may be compounded by such officers or authorities and for such amount as the State Government by notification in the Official Gazette, specify in this behalf;
- (ii) Where an infringement has been compounded under sub-rule (i), the infringer shall be discharged from the liability and no further proceedings shall be taken against him in respect of that infringement.

**26. Power to detain rickshaw:-**

- (i) Any officer authorized in this behalf by the State Government as prescribed by way of notification may, if he has reason to believe that a rickshaw has been or is being used in contravention of any of the provisions of the Act and Rules, seize and detain the same and take suitable steps for the temporary safe custody of the same;
- (ii) Where a rickshaw has been seized and detained under sub-rule (i), the owner or person in charge of the rickshaw may apply to the registering authority or any officer authorized in this behalf by way of notification, together with the relevant documents for the release of the rickshaw and such authority or officer may, after verification of such documents, issue order for release of the rickshaw subject to such conditions as the authority or officer may deem fit to impose.

## **CHAPTER- VI**

### **Miscellaneous**

**27. Parking Places and halting stations:-**

The State Government or the respective Municipal Authority or Traffic Authority having jurisdiction over the area concerned may, determine places at which a rickshaw may stand, either indefinitely or for a specific period of time and may determine the places at which such rickshaws may stop for a longer time that is necessary for the taking up and setting down of passengers or goods.

**28. Maximum Permissible Load and number of adults:**

Maximum two numbers of adults with minors, subject to a total load of maximum 150 kg or equivalent load of goods shall be permissible to be carried or transported in a rickshaw.

**29. Fitment of reflectors:-**

Every rickshaw shall be fitted with two reflectors, one each on both sides and at the rear, of such specification as may be specified by the Registering Officer.

**30. Lamps:-**

- (i) Every rickshaw, while being driven in a public place, after sunset and at any time when there is no sufficient street light, shall be lit with the lamps which shall render clearly discernible persons and vehicles on the road at a distance of one hundred and fifty five meters ahead;
- (ii) Every rickshaw shall be fitted with two rear lamps showing red light to the rear and such lamp shall be fixed either on the centre line of the rickshaw or to the right hand side, necessary to illuminate the registration mark.

**31. No such rickshaw shall be used in drawing another rickshaw of any class or type or any other vehicle.**

**32. Speed Limit:-**

- (i) The maximum speed of a rickshaw shall not exceed 12(twelve) kilometers per hour and shall be fitted with an instrument so constructed and fixed in such a position as to indicate to the driver of the rickshaw the speed at which it is travelling and the speed governor of every such rickshaw shall be so set that the rickshaw is incapable of being driven at a speed in excess of the maximum preset speed;
- (ii) No person shall drive or draw a rickshaw or cause or allow a rickshaw to be driven or drawn in any public place at a speed exceeding 12(twelve) kilometers per hour;
- (iii) Any violation of the speed limit shall invite cancellation of registration;
- (iv) It shall be mandatory to install a speed control devise on every three-wheeled cycle rickshaw fitted with battery, with such seal so as to make it tamperproof to control the speed of such rickshaws fitted with battery;

- (v) The technical expert agencies shall be empanelled by the concerned Municipality for installation and certification of speed limiting device on all such three-wheeled cycle rickshaw fitted with battery;
- (vi) The Municipality shall be able to hire Empanelled Expert Technical Agencies to issue Speed Limitation Certificate to such three-wheeled cycle rickshaw fitted with battery, after installation of speed limiting device to the rickshaw to control the speed to a maximum of 12 (twelve) km per hour, on payment such a fees, as notified by the concerned Municipality;
- (vii) Non availability Speed Limiting Certificate in case of pedal rickshaws fitted with battery or pedal rickshaws without battery**

**33. Safety measures:-**

- (i) The State Government may, from time to time, specify, by notification in the Official Gazette, prescribe the safety standards or the relevant standards of any part, component or assembly, to be used in a rickshaw and the date from which such parts, components or assemblies are to be used;
- (ii) There shall be necessary safety handles, safety belts, safety bars, safety plates/doors etc installed in rickshaw, as the case may be, for ensuring safety of the passengers travelling in rickshaw, in order to prevent any accidental fall or injury etc.

**34. Passenger entrance and exit:-**

The passenger entrance-cum-exit door shall be located on the left side of the rickshaw and the door handle should be capable of being handled from inside as well as from outside, with suitable locking devices.

**35. Driving or drawing dangerous or hazardous to human life:-**

No person shall drive or draw a rickshaw in any manner, which is dangerous or hazardous to human life or property and this is in addition to comply with the provisions of any law for the time being in force.

**36. Duty to obey traffic signals:-**

Every driver or drawer of a rickshaw shall drive or draw the rickshaw in conformity with any indication given by mandatory traffic sign and in conformity with the driving regulations made by the Central Government, and shall comply with all directions given to him by any police officer for the time being engaged in the regulation of traffic in any public place.

**37. Rate of Fair and hire of a Battery Operated Rickshaw:-**

- (i) The rates of fair to be charged by a owner, driver or drawer from a passenger or from any other person obtaining the service of a rickshaw;

- (ii) The rate of hiring of such rickshaw, shall be as prescribed by the Municipality, from time to time, with prior approval of the State Government;
  - (iii) The rate of fair, so fixed, shall be affixed in a conspicuous place or Notice Board of the office of the concerned authority and a certified copy of the same shall be kept preserved in a rickshaw for showing it to a passenger on demand;
38. A person, who is owing, driving, drawing, manufacturing, repairing, carrying on any kind of trade or business or in any way attached with the profession relating to a Battery operated Rickshaw, prior to the date of commencement of these Rules, shall within one month from the date of commencement of these Rules, shall make the application to the competent authorities, for the purpose of compliance of the provisions of these Rules.
39. It shall be the duty of the State Government and all the Municipalities in the State of Tripura to give wide publicity to these rules once notified so that person, who is owing, driving, drawing, manufacturing, repairing, carrying on any kind of trade or business or in any way attached with the profession relating to a Battery operated Rickshaw, prior to the date of commencement of these Rules, shall be able to shall make the application to the competent authorities, for the purpose of compliance of the provisions of these Rules.
40. All the Municipalities shall make necessary arrangements to provide sufficient technical manpower, office spaces, office infrastructures, any other infrastructure or devices of all the authorities such as Licensing Officer, registration officer, inspecting officer etc so as to enforce the provisions of the Act and Rules in letter and spirit.
41. The State Government and the Municipalities or any other authorities as notified under these rules by the State Government for enforcement of the Act and Rules shall be able to incur their day to day expenditure such as outsourcing of technical experts, creation of any software programme, creation of websites or portal, procurement of the necessary infrastructure including various office equipment, computers and accessories, payment of internet charges, prescribed honorarium of fees of the various statutory authorities, technical experts engaged, expenditures on innovative designs of rickshaws, or any other expenditure related to the enforcement of this Act and Rules; from the fund accrued from collection of various fees and charges under the provisions of this Act and Rules and in no case the said fund shall be diverted by the State Government or any Municipality for other purposes not related to the enforcement of this Act or rules.
42. **Removal of difficulties:-**  
If any difficulty arises in giving effect to the provisions of these Rules, after its commencement, the State Government may, by order, published in the official gazette, make such provisions not inconsistent with the provisions of the Act and these Rules, as may appear to be necessary for removing the difficulty;  
Provided that, no such order shall be made after the expiry of two years from the date of commencement of these Rules.

43.Repeal and Savings : (1) Tripura Battery Operated Rickshaw Rules ,2014 : hereby repealed.

(2) Notwithstanding such repeal , anything done , any notification or order issued , any action taken under the rules , so repealed , shall be considered have been done, issued or taken under the corresponding provision of the rules.

By order of the Governor

*Addl Secretary* to the  
Government of Tripura

**SCHEDULE-I**  
(See rule-18)

Sl. No.	Name of area	Group of letters	Code number
(1)	(2)	(3)	(4)
1.	Agartala Municipal Corporation	TR	AMC
2.	Dharamanagar Municipal Council	TR	DMN
3.	Kailashahar Municipal Council	TR	KLS
4.	Kumarghat Municipal Council	TR	KGT
5.	Ambassa Municipal Council	TR	ABS
6.	Khowai Municipal Council	TR	KHW
7.	Udaipur Municipal Council	TR	UDP
8.	Belonia Municipal Council	TR	BLN
9.	Ranir Bazar Municipal Council	TR	RBZ
10.	Mohanpur Municipal Council	TR	MHP
11.	Bishalgarh Municipal Council	TR	BLG
12.	Melaghar Municipal Council	TR	MLG
13.	Teliamura Municipal Council	TR	TLM
14.	Santir Bazar Municipal Council	TR	STB
15.	Kamalpur Nagar Panchayat	TR	KMP
16.	Panisagar Nagar Panchayat	TR	PNS
17.	Jirania Nagar Panchayat	TR	JRN
18.	Sonamura Nagar Panchayat	TR	SNM
19.	Amarpur Nagar Panchayat	TR	AMP
20.	Sabroom Nagar Panchayat	TR	SBM

(To be filled at the time of applying for Permanent License)

**FORM-1**

**FORM OF APPLICATION FOR LICENCE TO DRIVE/ DRAW A BATTERY OPERATED  
RICKSHAW**

**(See Rule 5)**

To  
The Licensing Authority

PHOTOGRAPH

I apply for a licence to enable me to drive/ draw a Battery Operated Rickshaw.

**PARTICULARS TO BE FURNISHED BY THE APPLICANT.**

1. Name of the Applicant.....
2. Son/Wife/Daughter of.....
3. Permanent address.....  
(Proof to be enclosed)
4. Date of birth(Proof to be enclosed) .....
5. Educational Qualification.....
6. Identification marks .....  
(i).....(2).....
7. Optional.....  
Blood Group.....  
RH Factor.....
8. Have you previously held driving licence? If so give details.....
9. Particulars and date of every conviction which has been ordered to be endorsed to any licence held by the applicant.....
10. Have you been disqualified for obtaining a licence to drive?  
If so, for what reasons.....
11. Have you been subjected to a driving test as to your fitness or ability to drive a pedal rickshaw fitted with battery or pedal rickshaw without battery
12. A pedal rickshaw fitted with battery or pedal rickshaw without battery in respect of which a licence to drive is applied for? If so give the following details:  
Date of Test / Testing Authority Result of Test:  
1.  
2.  
3.  
4.
12. I have enclosed three copies of my recent photographs of five centimetres into six centimetres (where laminated card is used no photographs are required)
13. I have enclosed the driving certificate No.....dated.....issued by.....
14. I have submitted medical fitness certificate alongwith the application for driving licence.
15. I hereby declare that the particulars given above are true to the best of my knowledge and belief.  
Note: Strike out whichever is inapplicable.

Date.....Signature/ Thumb impression of Applicant.

**CERTIFICATE OF TEST OF COMPETENCE TO DRIVE**

The applicant has passed the test prescribed under Rule 6. The test was conducted on, (here enter the registration mark and description of the pedal rickshaw fitted with battery or pedal rickshaw without battery .....on (date).....

The applicant has failed in the test (The details) of the deficiency to be listed out).

Date \_\_\_\_\_

Signature of Testing Authority  
Full name and designation

Two Specimen signature of applicant & recent pass port size photograph

1.....

2.....

Strike out whichever is inapplicable



**FORM-2**  
**[(See Rule 8 (i))]**

**FORM OF APPLICATION FOR THE RENEWAL OF DRIVING LICENCE**

To  
The Licensing Authority

PHOTOGRAPH

I,  
Shri/Smt/Kumari.....  
....Son/ Wife/ Daughter of.....hereby apply for the  
renewal of my driving license for pedal rickshaw fitted with battery or pedal  
rickshaw without battery which is attached and particulars of which are as  
follows:-

- (a) Number.....
- (b) Date of Issue.....
- (c) Licensing authority by which the license was issued.....
- (d) Licensing authority by which the license was last renewed.....

- No.....and dated of renewal.....
- (e) Date of expiry of license to drive .....

My present address is .....

If this address is not entered on the license, I do/do not wish that it would  
be so entered.

If the license is not attached, reasons why is not available?.....

The renewal of license has not been refused by any licensing authority.  
I have not been disqualified for holding or obtaining a driving license. My license  
has not been revoked.

I enclose a medical fitness certificate.

I enclose three copies of my recent photograph.

I have paid the fees of Rupees.....

I hereby declare that to the best of my knowledge and belief the particulars  
given above are true.

Signature or thumb impression of the Applicant  
Name.....  
Address .....

Dated.....

**FORM-3**  
**FORM OF APPLICATION FOR A DUPLICATE DRIVING LICENCE**  
**[(See Rule 12(i))]**

To  
The Licensing Authority

PHOTOGRAPH

Sir,

My License for Driving/ Drawing of a pedal rickshaw fitted with battery or pedal rickshaw without battery has been lost/ destroyed/ completely written-off/ soiled/ torn/ mutilated in the following circumstances-

I hereby declare that to the best of my knowledge the License for Driving/Drawing of a pedal rickshaw fitted with battery or pedal rickshaw without battery has not been suspended or cancelled under the provisions of the Act or rules made hereunder and the circumstances explained above are true.

I do hereby apply for the issue of a duplicate License for Driving/Drawing of a Battery Operated Rickshaw.

The written off/soiled/torn/mutilated Certificate of registration is enclosed.  
Date .....

Signature or thumb impression of  
the Applicant alongwith full address

Note: (1) Full particulars of the circumstances shall be furnished in the case of loss or destruction of the driving license.

(2) Strike out whichever is inapplicable.

**FOR OFFICE ENDORSEMENT**

Number ..... Dated.....

Office of the.....

A duplicate License for Driving/Drawing of a Battery Operated Rickshaw, as requested above is issued, bearing

No.....dated.....

Signature of the Licensing Authority

**FORM 4**

**FORM OF APPLICATION FOR REGISTRATION OF A pedal rickshaw fitted with battery or pedal rickshaw without battery (See Rule 16)**

TO  
THE REGISTERING AUTHORITY

PHOTOGRAPH

1. Full name of person to be registered as registered owner.....
2. Son/Wife/Daughter of.....
3. Age of the person to be registered as registered owner.....
4. permanent address of the person to be registered as  
Registered owner (Evidence to be produced)
5. Temporary address of the person to be registered as Registered  
owner.....
6. Name and address of the Dealer or Manufacturer from whom the pedal  
rickshaw fitted with battery or pedal rickshaw without battery was  
purchased.
7. The pedal rickshaw fitted with battery or pedal rickshaw without battery  
is:  
(a) a new rickshaw .....
- (b) imported rickshaw.....
- (c) or other category, please specify.....
8. Type of body .....
9. Maker's name.....
10. Month and year of manufacturer.....
11. Number of cylinders.....
12. Horse power.....
13. Cubic capacity.....
14. Maker's classification or if not known.....
15. Wheel base.....
16. Chassis No.....
17. Seating capacity (including driver).....
18. Unladen weight.....
19. Particulars of previous registration and registered number (if  
any).....
20. Colour or colour of body, wings and front end.....

I hereby declare that the pedal rickshaw fitted with battery or pedal rickshaw without battery has not been registered in any State in India.

1. Number, description and size of tyre.
  - (a) Front axle.....
  - (b) Rear axle.....
  - (c) Any other axle.....
  - (d) Tandem axle.....
2. Gross Rickshaw weight.
  - (a) As certified by the manufacture.....kgms.
  - (b) To be registered.....Kgms.
3. Maximum axle weight.
  - (a). Front axle.....Kgms
  - (b). Rear axle.....Kgms
  - (c). any other axle.....Kgms
  - (d). Tandem axle.....kgms
4.
  - (a).Overall length .....
  - (b). Overall width.....
  - (c) Overall height. ....
  - (d) Over hang .....

Date:

Signature or thumb impression of the  
person to be registered as registered owner.

**FORM 5**

**FORM OF APPLICATION FOR TRANSFER OF OWNERSHIP OF A  
pedal rickshaw fitted with battery or pedal rickshaw without battery**  
[See rule 20 (ii)]

To  
The REGISTERING AUTHORITY

PHOTOGRAPH

.....  
(In whose jurisdiction the Transferee resides)

I/We ..... resident  
of..... have on the ..... day  
of the year..... sold and delivered my/our pedal rickshaw fitted with  
battery or pedal rickshaw without battery ..... Make .....  
Chassis no ..... Engine No ..... to  
Shri/Smt..... (Name.....son/wife/daughter of .....  
..... residing at..... (House  
no/Street /village/Town /Distt./ State).

(The following part is applicable in case of death of the Registered Owner)

I /We ..... resident of.....  
....., being the legal survivor of Late .....  
....., who was the registered owner of  
the pedal rickshaw fitted with battery or pedal rickshaw without battery .no .....  
..... Make ..... Chassis no ..... Engine No .  
..... have on the..... day of the  
year..... sold and delivered the Battery Operated  
Rickshaw to Shri/Smt..... (Name son/wife/daughter of  
..... residing at..... (House no/Street  
/villager own/Distt./State).

We have furnished an authenticated copy of the Death Certificate and Survivorship  
Certificate of Late.....  
.....

The Registration certificate No ..... have been handed  
over to him/her/them.

It is prayed to transfer the ownership of the pedal rickshaw fitted with  
battery or pedal rickshaw without battery in favour of  
..... to the best of my/our knowledge and  
belief the pedal rickshaw fitted with battery or pedal rickshaw without battery is  
free from all encumbrances and information furnished is true. I/We undertake to  
hold my/our self responsible for any inaccuracy or suppression of information.

Signature or thumb impression of the  
REGISTERED OWNER (Transferor)  
(In case of death of the Registered Owner  
Signature of all the Legal Survivors)

Date .....

Signature or thumb impression of the  
Transferee

Date .....

**OFFICER ENDORSEMENT**

Ref. No ..... Office of the.....

The ownership of the rickshaw has been transferred to the name of ..... with the note of the above said agreement with effect from..... (Date)

Date ..... Signature of the REGISTERING AUTHORITY

Strike out whichever is inapplicable with Office Seal

(To be duplicate and the copy with the endorsement of the Registering Authority to be returned to the transferor immediately on making entries of Transfer of Ownership in certificate of Registration).

**FORM 6**

[See Rule 23]

**FORM OF APPLICATION FOR CERTIFICATE OF FITNESS**

To,  
The Registering Authority,

.....

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I hereby apply for the issue of a certificate of fitness for pedal rickshaw fitted with battery or pedal rickshaw without battery as required by Rule 22 of the Tripura Battery Operated Rickshaw Regulation Rules, 2019.

Necessary Particulars are given herein below-

1. Registration mark of Rickshaw
2. Name of Registered Owner
3. Address of Owner
4. Place where the Rickshaw is ordinarily kept
5. Name of manufacturer of Rickshaw:
6. Manufacturer's model, or if not known, wheel base:
7. Type of Rickshaw:
8. Engine number.
9. Chassis number.
10. Particulars of any previous certificate of fitness granted in respect of the Rickshaw:
11. Authority by which granted:
12. Date when certificate ceased to be valid:
13. Reasons for cessation of validity:
14. Reasons for not producing certificate of fitness:

Date .. .. .

Signature or thumb-impression of applicant

**FORM 7**

[See Rule 24]

**Application for renewal of certificate of fitness**

To,  
The Registering Authority,  
.....

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I hereby apply for renewal of the certificate of fitness, for pedal rickshaw fitted with battery or pedal rickshaw without battery, as required by Rule 24 of the Tripura Battery Operated Rickshaw Regulation Rules, 2019.

Necessary Particulars are- given herein below-

1. Registration mark of the pedal rickshaw fitted with battery or pedal rickshaw without battery:
2. Name of Registered Owner:
3. Address of Registered Owner:
4. Place where the Battery Operated Rickshaw is ordinarily kept:
5. Number of certificate of fitness and date of issue or last renewal:
6. Authority by which the certificate of fitness was issued or last renewed:
7. The date of next inspection as endorsed in the certificate of fitness last renewed, if any:
8. The date of expiry of the certificate of fitness:

Date ... ..

Signature or thumb impression of applicant

By order of the Governor,

**[Secretary to the Government of Tripura]**